

**Central Administrative Tribunal
Principal Bench**

OA No.3497/2017

This the 27th October,2017

Hon'ble Mr.Uday Kumar Varma, Member(A)

B.S.Jarial (Aged 61 years)
S/o late Sh. G.S.Jarial
R/o Flat No.43, MBK Apartments,
Sector-13, Dwarka, New Delhi-78.

(By Advocate: None)

... Applicant

Versus

1. Govt. of NCT of Delhi
Through Chief Secretary, N.C.T. of Delhi
Delhi Secretariat, IP Estate,
New Delhi-110002.
2. The D.G. (Prisons)
Prison Headquarter
Near Lajwati Chowk,
New Delhi-110064.
3. The Superintendent,
Central Jail No.1, Tihar Jail,
New Delhi-110064.

...Respondents

Order(Oral)

Hon'ble Mr.Uday Kumar Varma, Member(A)

This OA was listed for admission for first time on 05.10.2017 wherein the request for adjournment was made by the applicant and the matter was adjourned to 12.10.2017. Again on 12.10.2017, request for adjournment was made by the applicant and the case was adjourned to 13.10.2017. Again on 13.10.2017 on the request of the applicant's counsel the matter was adjourned for today, i.e. 27.10.2017. Today also none is present for the applicant.

2. It is apparent that the applicant is not interested in pursuing this OA and, therefore, I have no option but to dismiss this OA in default and for non-prosecution at the admission stage itself.

(Uday Kumar Varma)
Member(A)

/rb/